

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

I.A.No.425 of 2018 in
C.P. No.71/2015
(T.P.No.79/2016)
U/r 11 of NCLT Rules, 2016

In the matter of

M/s. Sorake Chandrashekar Hospitals Pvt. Ltd.,
TS No.374 Upper Bendoor,
Mangalore – 575002. - Applicant No.1/Respondent No.1

Versus

Shri S. Jayavikram
No.15-13-716, SCS,
Shivbagh, Opposite Canara Bank,
Kadri, Mangalore – 575002. - Respondent No.1/Petitioner No. 1

Ms.Leilmani S
Venkappa Gardens, Kadri,
Mangalore – 575002. - Respondent No.2/Petitioner No. 2

Ms. Kshemavathi
Opposite to Sundari Apartments,
Shivbagh, Kadri,
Mangalore – 575002. - Respondent No.3/Petitioner No. 3

Dr. Jeevraj Sorake
Sri Rama Dhama,
Kadrikambala, Kadri,
Mangalore – 575002. - Respondent No.4/Respondent No. 2

Dr. Amarnath Sorake
No.15-13-697/6, Pratiksha,
Kadri, Shivabagh Road,
Kankanady,
Mangalore – 575002. - Respondent No.5/Respondent No.3

Ms. Yamini Devadas Sorake

No.1176, Nagavar,
HBR Layout,
Bangalore – 560 043.

- Respondent No.6/Respondent No.4

Ms.Kasthuri J S Amin

No.364, 12th Cross, 5th Main,
HIG, RMV 2nd Stage,
Bangalore – 560 094.

- Respondent No.7/Respondent No.5

Mr. Gopalkrishna Hegde Mangalore

No.3W-32-2839/1, Pintos
Lane, Mangalore -- 575003

- Respondent No.8/Respondent No.6

M/s. P Dev Kumar and Co.

Chartered Accountants
D.No.16-6-388/44,
Millennium Towers, 2nd Floor,
Opposite Highland Hospital,
Falnir Road,
Mangalore – 575002.

- Respondent No.9/Respondent No.7

Date of Order: 18th December, 2018

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)

Parties/Counsels Present:

For the Applicant/Respondent: Shri Murali A along with
Shri Abhijit Atur
For the Petitioner : Shri K.V.Dhananjay along with
Shri Pavan Shyam,

ORDER

Per: Rajeswara Rao Vittanala, Member (Judicial)

1. I.A.No.425/2018 in C.P.No.71/2015 in (T.P.No.79/2016) is
filed by **M/s. Sorake Chandrashekar Hospitals Pvt. Ltd.** U/r 11 of




NCLT Rules, 2016, by inter alia seeking to permit the Respondent No.1 to produce the documents mentioned in D (i) to (xxxiv) in support of the case.

2. Heard Shri K.V.Dhananjay along with Shri Pavan Shyam, learned Counsel for Petitioner, Shri Murali.A along with Shri Abhijit Atur learned Counsel for Respondent. The learned Counsel for Respondent No.1 submits that the document has sought to be produced is necessary to adjudicate the matter. Therefore, the Tribunal may permit the Petition to produce the documents along with instant Petition.

3. In the result, I.A.No.425/2018 in C.P.No.71/2015 (T.P.No.79/2016) is allowed by permitting the applicant to enclose these documents along with main Company Petition suitably, by changing the material documents, within 3 weeks from the date of the receipt of copy of this order.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL

Sruthi